CENTRAL ADMINISTRATIVE TRIBUNAL Y .. Kegistered A/D
BANGALORE BEALD!

Commercial Complex(BDA), Indiranagar,

Bangalore - 560 038

Application No. 670, 671, 677, 678 \$

Dated the H Det, 86.

(WPNOS 1015/81,1028/81,1017/81,1016/81,2980/81)

DSvi. K. Krishnan, WOOKing as . Clork, Tappal Section, Accountant Géneral's

Applicant in ANO 670/86(T)

Office, Main Building Bangalore a) K. Putalakshmaiah,
Working as clotk. Tappal
Section Main Building,
Le Blore
Account General's Office. Blore
Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Applicant in ANO 671/8607

IN APPLICATION NO. 670, 671, 677, 678 × 709 /86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 23 Sept 1986

(Judicial)

Encl: As above.

copy to

3) Sri K. SubbaRao No 128, Cubbonpet Main Road Bangalore 560002

Applicant Advocate.

A) STIN. Basavasaju

Addl Sländing Counsel For Gentral Govt High Court Building Bangalore 560001

Respondent Advocate

B.K. DurgadanavaSaiah
Working as Clerk ES, N
Blationery 1. Office of
the Accountant General
Main Building Bangalone 1

Applicantin No 677/86(1)

(A) N. Venkateshan
Working as clerk,
Tappal Section,
Accountant General's
Office Hain Building
Boangalore 1.

Applicant in ANO 678/86(T)

15) R. Venkateshan
Wooking as ckerk

FF5, Account General's

Obtice Main Building

Bungalore 1

Applicant in ANO 709/86(1)

- 15-

B) The comptooller & Auditor General of India, New Delki

42) The Accountont General, Kornataka, Bangalore,

Respondents

(18) The Senior Deputy Accountant General (Administration), Oztice of the Accountant General, Bangalore -

11 / 14 Copyto File of AMS, 671, 677, 6928 709/26(7)

A-vos-670,671,677,678

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Advocate for Respondent

Respondent

Orders of Tribunal

23.9.1986:

The charge levelled against the applicant by the 3rd respondent (R3) is that the claim preferred by h him in respect of advance drawn by him for Leave Travel Concession for himself, and his family members was fradulent. The applicant practically admitted the charge in his explanation and requested for leniency. After considering the explanation, R3 passed an order imposing on the applicant the penalty of reduction to the post of peon from the post of Clerk which he was holding. This order was set aside by the High Court of Karnataka in W.P. No.10262 /78 giving liberty to the R3 to pass fresh orders imposing any other penalty. Thereupon, an order was passed by R3 reducing the pay of the applicant from B.314 to B. 284 in the timescale of pay of k. 260-400 for a period of 5 years w.e.f. 17.11.1939 1977. On appeal, the 2nd respondent (R2) modified the above order by reducing the pay of the applicant for a period of 2 years w.e.f. 20.2.1980. and

2. Shri Anandaramu, counsel for the applicant, submits, that his client is not aggrieved by the order passed by R2; but his grievance is that the High Court having permitted R2 to pass a fresh order, it could be done only once, but not repeatedly.

3. We find considerable force in the submission made by Shri Anandaramu. In fact, Shri N. Basavaraju, counsel for the respondents, could not satisfactorily explain how the annexures to the W.P., viz.,



Date	Office Notes	2	Orders of Tribunal	_
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			4. We, therefore, set orders passed by the resexcept the one passed by respondent in appeal aga order passed by R3. The 3.	pondents, the 2nd
			5. In the result, the is allowed, to the extendabove.	application t indicated
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			(L.H.A. REGO) (CH. RAMAK 23.9.1986 23.9. MEMBER(AM) MEME	RISHNA RAU) 1986. ER (JM)
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